NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.78/Chd/CHD/2017

In the matter of:

Shri Krishna Trading Company

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.De

Mr.Deepankur Sharma, Advocate for the Petitioner. Mr.Arun Saxena with Mr.Praveen Gupta, Advocates for

Respondent/Corporate debtor.

Learned counsel for petitioner filed affidavit of authorised

representative of the petitioner by attaching certificate from financial institutions

maintaining the accounts of the petitioner. The same be taken on record. Copy

of the affidavit be supplied to the counsel for the respondent during course of

the day.

Learned counsel for petitioner seeks time to file affidavit with the

postal receipt and track report in proof of service of the demand notice to the

corporate debtor. The needful be done by the next date. The Registry has

reported that reply has been filed by the respondent and it is submitted that

copy of the same has been supplied to the counsel for the petitioner.

List the matter for arguments on 25.10.2017.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

October 10, 2017

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